GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF SCHOOL EDUCATION AND LITERACY

LOK SABHA UNSTARRED QUESTION NO.3985 TO BE ANSWERED ON 27th MARCH, 2017

No Detention Policy

3985. SHRI PRABHAKAR REDDY KOTHA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is true that the Government has sought the views of the Ministry of Law and Justice with regard to abolition of no detention system in schools and if so, the details thereof along with the reasons therefor;
- (b) whether it is a fact that NCERT had suggested not to scrap the no detention system which is giving effective results in controlling the dropping out from school education; and
- (c) if so, the stand of the Government in this regard and reaction thereto?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

(a): Section 16 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 stipulates that 'No child admitted in a school shall be held back in any class or expelled from school till the completion of elementary education'. Thus, the policy covers elementary stage of schooling covering classes 1 to 8.

In pursuance of a resolution adopted in the 59th meeting of the Central Advisory Board of Education (CABE) held on 6th June, 2012, a Sub-Committee was constituted for assessment of implementation of Continuous and Comprehensive Evaluation (CCE) in the context of No-Detention provision in the RTE Act, 2009. The Sub-Committee submitted its report in August, 2014. The report of the Sub-Committee was placed before CABE in its meeting held on 19.8.2015, wherein it was decided to constitute a

Sub-Committee under the Chairpersonship of Prof. Vasudev Devnani, Minister of Education, Government of Rajasthan inter-alia, to review the feedback received from States/UTs on the 'No-Detention' policy. 28 States have shared their views on the No Detention policy out of which 23 States have suggested modification to the No Detention policy. The recommendations of the Sub-Committee were placed in the CABE meeting on 25.10.2016 wherein it was decided to make suitable amendments to the provision of no-detention as laid down in Section 16 of the RTE Act, 2009 in consultation with Ministry of Law and Justice. The matter is under active consideration in the Ministry.

(b) & (c): The National Council for Educational Research and Training (NCERT) has opined that the No Detention Policy clause was incorporated in the RTE Act with the intention of providing children education in a fear free environment. It has suggested that for the success of No Detention Policy, there is a need to prepare the ground to strengthen Continuous and Comprehensive Evaluation (CCE) empowering teachers through pre-service and in-service teacher training programmes.
